

8

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 2302/2004

New Delhi, this the 1<sup>st</sup> day of October, 2004

Hon'ble Mr. S. K. Malhotra, Member (A)

Shri Kapil Kumar, Assistant Director  
Vocational Rehabilitation Centre  
For Handicapped, Ludhiana  
Punjab – 141 003.

...Applicant.

(By Advocate Shri V.P.S. Tyagi)

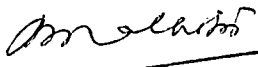
Versus

1. Union of India (through Secretary),  
Ministry of Labour and Employment,  
Shram Shakti Bhawan,  
New Delhi – 110 001.
2. The Deputy Secretary,  
Govt. of India,  
Ministry of Labour  
Sharam Shakti Bhawan,  
New Delhi – 110 001.
3. The Director General of employment & Training,  
Ministry of Labour,  
Shram Shakti Bhawan,  
New Delhi.

...Respondents

**ORDER (ORAL)**

Heard the learned counsel for the applicant at some length. After some argument, the learned counsel for the applicant has prayed that he will not like to pursue the matter and would like to withdraw this OA. The request made is accepted and this OA is dismissed as withdrawn.

  
\_\_\_\_\_  
(S.K. Malhotra)  
Member (A)

/gkk/